

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH, CHENNAI**

Original Application No. 310/01658/2015

Today, this Friday the 4th day of December, 2015

**CORAM: HON'BLE MR. JUSTICE SHRI B. SESHASAYANA REDDY... MEMBER (J)
HON'BLE DR. P. PRABAKARAN.... MEMBER (A)**

S. Murugesan
Aged 66 years
S/o. Senthilathipan
5-A, Karnan Street, D-3, SVT Maligai,
Kodambakkam, Chennai- 600 024.

.....Applicant

[by Advocate: M/s. P. Ulaganathan]

Vs

1. Union of India rep by
The Director General (Works),
Nirman Bhawan,
New Delhi- 110 001;
2. The Dy. Director General (Works)
Central Public Works Department,
O/o. the Special Director General (SR),
Rajaji Bhawan, Besant Nagar,
Chennai- 600 090;
3. The Chief Engineer,
Central Public Works Department,
O/o. the Special Director General (SR),
Rajaji Bhawan, Besant Nagar,
Chennai- 600 090;
4. The Superintendent Engineer,
Central Public Works Department,
C.C. Circle II,
Shastri Bhawan, Chennai- 600 006;
5. The Executive Engineer,
C.C.D- V Central Public Works Department,
Rajaji Bhawan, Besant Nagar,
Chennai- 600 090.Respondents

[by Advocate:]

ORAL ORDER

Per: B. Seshasayana Reddy, M(J):-

This Original Application is filed by S. Murugesa Under Section 19 of the Administrative Tribunals' Act, 1985 seeking direction to the respondents to grant him the pay scales of Rs. 5500-175-9000 and Rs.6500-200-10500/-.

2. The applicant was appointed as Work Assistant in the Office of the Executive Engineer, C.C.D – V Central Public Works Department, Rajaji Bhawan, Besant Nagar, Chennai - 5th respondents in the pay scale of Rs. 4000-100-6000 with effect from 28.10.1972. He claims that financial upgradation under Assured Career Progression Scheme, introduced by the Government of India in their O.M. dated 09.08.1999. It is also the claim of the applicant that he is entitled to the benefits that were allowed to the applicants in O.A.310 to 317 and 412 of 2014.

3. Heard Learned counsel appearing for the applicant and perused the material brought on record.

4. As on this date, no order has been passed by the respondent department negating the claim of the applicant as to grant of financial up-gradation under ACP Scheme. The applicant has to first

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approach the respondents for grant of Financial Upgradation under ACP on par with applicants in O.A. Nos. 310 to 317 and 412 of 2014.

5. In that view of the matter, we deem it appropriate to direct the applicants to make representation to the respondents for grant of financial upgradation under ACP scheme within two weeks and thereafter the respondents have to pass appropriate orders within four weeks. Accordingly, this O.A. is disposed of at admission stage. There shall be no order as to costs.